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GOVERNMENT OF ARUNACHAL PRADESH
SOCIAL WELFARE, WOMEN AND CHILD DEVELOPMENT DEPARTMENT
NAHARLAGUN.

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No.SW-068/2008 / 940
To,

Dated Itanagar, the 25th January/2012.

Shri Rajiv Sharma
Secretary General
National Human Rights Commission
Faridkot House, Copernicus Marg
New Delhi-110 001.

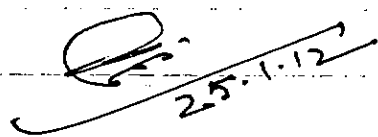
Sub:- Regarding action taken on the recommendations of "Prevention of Atrocities against Scheduled Castes"

Sir,

With reference to your D.O. letter No.20/1/2004-PRP&P dtd 4/1/2012, I am to inform you that the State of Arunachal Pradesh is domiciled by Scheduled Tribe population and few Scheduled Castes population incorporated in the 2001 census are either State, Central Govt. employees or corporate employees as well as business classes which is not permanently domiciled in the State of Arunachal Pradesh and hence the social scenario of infliction of atrocities to SC community or any other community is a non existent phenomena in the State of Arunachal Pradesh. As such, action taken report on the recommendations of "prevention of atrocities against Scheduled Castes may be treated as 'Nil'."

This is for your kind information and necessary action please.

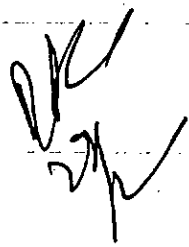
Yours Faithfully,



(Hage Batt) IAS

Secretary to the Govt. of Arunachal Pradesh
Department of Social Welfare, Women & Child Dev.
Itanagar.

JS (PRP)
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Sh Rajendra AB
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